Central Electricity Regulatory Commission New Delhi

Petition No. 285/2009

Approval of tariff of Kawas Gas Power Station (656.2 MW) for the period from 1.4.2009 to 31.3.2014 in terms of the judgment of the Appellate Tribunal for Electricity dated 25.10.2013 in Appeal No. 70/2012

Petition No. 226/2009

Approval of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2009 to 31.3.2014 in terms of the judgment of the Appellate Tribunal dated 25.10.2013 in Appeal No. 71/2012

Date of Hearing: 6.3.2014

Coram:	Shri Gireesh B. Pradhan, Chairperson Shri M.Deena Dayalan, Member Shri A.K.Singhal, Member Smt. Neerja Mathur, Member
Petitioner:	NTPC, New Delhi
Respondents:	MPPMCL, MSEDCL, GUVNL, CSPDCL, Govt. of Goa, Dⅅ and D&NH
Parties present:	Shri M.G.Ramachandran, NTPC Ms. Anusree Bardhan, Advocate, NTPC Shri Ajay Dua, NTPC Shri Rohit Chhabra, NTPC Shri Rohit Chhabra, NTPC Shri Y.R. Dhingra, NTPC Shri Rajesh Jain, NTPC Shri A.S.Pandey, NTPC Shri Sachin Jain, NTPC Shri Sameer Aggarwal, NTPC Shri Sameer Aggarwal, NTPC Shri V.K.Garg, NTPC Shri P.Piyush, NTPC Shri Ajasra Gupta, MPPMCL

RECORD OF PROCEEDINGS

During the hearing, the learned counsel for the petitioner pointed out that the above said petitions have been listed for hearing pursuant to the judgments of the Appellate Tribunal for Electricity ('the Tribunal") dated 25.10.2013 in Appeal Nos. 70/2012 and 71/2012 respectively, for extension of useful life of Gas Turbine by 10 years after completion of R&M and for the consideration of the capitalization of the expenditure on Air inlet cooling system (in Petition No. 226/2009) in accordance with the regulations specified by the Commission. The learned counsel however prayed that revision of tariff of these generating stations, considering the said judgments of the Tribunal, may be undertaken at the time of truing-up of tariff in terms of Regulation 6(1) of the 2009 Tariff Regulations.

2. The representative of the respondent, MPPMCL did not oppose the prayer of learned counsel for the petitioner.

3. Accordingly, the Commission accepted the prayer of the learned counsel for the petitioner. The Commission however directed the learned counsel to submit on affidavit, the details as to the increase in capacity of the plant after installation of Air inlet cooling system and the improvement in Heat Rate/Efficiency on account of the installation of Air inlet cooling system for consideration, in the truing-up petition to be filed by petitioner for revision of tariff.

By order of the Commission

Sd/-T.Rout Chief (Law)